

[Prof. S. Nurul Hasan]

Narain Chand Parashar, in terms of the proviso to clause (1) of the said statute "

MR. SPEAKER : The question is

"That in pursuance of clause (1) (xvi) of Statute 2 of the Statutes of the University of Delhi, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as member of the Court of the University of Delhi *vice* Shri Narain Chand Parashar, in terms of the proviso to clause (1) of the said statute "

The motion was adopted

(ii) MARINE PRODUCTS EXPORT DEVELOPMENT AUTHORITY

THE MINISTER OF FOREIGN TRADE (SHRI L. N. MISHRA) . On behalf of Shri A C George, I beg to move

"That in pursuance of Section 4(3) (c) of the Marine Products Export Development Authority, Act, 1972, the members of this House do proceed to elect in such manner as the Speaker may direct, two members from among themselves to serve as members of the Marine Products Export Development Authority, subject to the other provisions of the said Act."

MR. SPEAKER The question is .

"That in pursuance of Section 4(3) (c) of the Marine Products Export Development Authority, Act, 1972, the members of this House do proceed to elect in such manner as the Speaker may direct, two members from among themselves to serve as members of the

Marine Products Export Development Authority, subject to the other provisions of the said Act "

The motion was adopted

(iii) TEA BOARD

SHRI L. N. MISHRA On behalf of Shri A. C. George I beg to move

"That in pursuance of sub-section (3) (f) of Section 4 of the Tea Act, 1953, read with Rule 4(1) (b) of the Tea Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Tea Board, subject to the other provisions of the said Act and Rules made thereunder "

MR. SPEAKER . The question is

"That in pursuance of sub-section (3) (f) of Section 4 of the Tea Act, 1953, read with Rule 4 (1) (b) of the Tea Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Tea Board, subject to the other provisions of the said Act and Rules made thereunder."

The motion was adopted.

12.46 hrs.

GENERAL INSURANCE (EMERGENCY PROVISIONS) AMENDMENT BILL*

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN) : I beg to move for leave to introduce a Bill to amend the General Insurance (Emergency provisions) Act, 1971.

MR. SPEAKER : Motion moved :

*Published in Gazette of India Extraordinary, Part II, section 2, dated 9-5-72.